

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH: NEW DELHI**

O.A. No. 610/2018

New Delhi, this the 5th day of February, 2018

**HON'BLE MR. V. AJAY KUMAR, MEMBER (J)
HON'BLE MS. NITA CHOWDHURY, MEMBER (A)**

Vipan Kumar Dhawan
Assistant Provident Fund Commissioner,
Group 'A',
Aged about 59 years,
S/o Late Shri Roop Lal Dhawan,
R/o E-7/116, Near Mandir Baba Bhori Wala,
Ranjit Pura, Chheharta,
Amritsar-143105. .. Applicant

(By Advocate: Shri S.K. Khanna)

Versus

1. Central Board of Trustees,
Employees Provident Fund,
Through Central Provident Fund Commissioner,
Employees Provident Fund Organisation
(Under the Ministry of Labour) and Other
14, Bhikaji Cama Place,
New Delhi-110066.
2. Shri D. Hanumanthappa, APFC
3. Shri R.K. Meena, APFC
4. Shri P.L.V. Parsad Rao, APFC
5. Dasari Madhavi, APFC
6. Shri D.C. Gangual, APFC
7. Shri Jail Singh Meena, APFC,
8. Shri Jiya Lal, APFC
9. Shri Suresh Chand Meena, APFC
10. Shri Kushal Kisanvao Doifode, APFC .. Respondents

(Respondents at Sl.No.2 to 10 are APFCs posted at various offices,
to be served thru respondent No.1)

ORDER (ORAL)**By Mr. V. Ajay Kumar, Member (J)**

Heard the learned counsel for the applicant.

2. The applicant filed the O.A. seeking the following relief(s):

- “(a) To call for the records and grant Adhoc promotion to the applicant from the date his junior was granted with all consequential benefits.
- (b) To call for the records and direct the respondents to convene review DPC to consider the applicant for promotion to the post of APFC from the due date of his eligibility.
- (c) To call for the records and direct the respondents to grant the applicant the promotion from the date his immediate junior has been promoted by convening a review DPC.
- (d) To revise the seniority of the applicant in the cadre of APFC by following the catch up principle.
- (e) To give all consequential benefits including the arrears of pay and the increments accrued thereon.
- (f) To award costs to the applicant.”

3. It is seen that the applicant has not made any representation before filing this O.A.

4. In the circumstances, the O.A. is disposed of at the admission stage itself, without going into the other merits of the case, by permitting the applicant to make an appropriate representation ventilating his grievances to respondent No.1 within two weeks from the date of receipt of a copy of this order and on receipt of such a representation from the applicant, the respondent No.1 shall

consider the same and pass an appropriate speaking and reasoned order thereon within 90 days therefrom. No order as to costs.

Let a copy of the O.A. be enclosed to this order.

(NITA CHOWDHURY)
Member (A)

(V. AJAY KUMAR)
Member (J)

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